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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1445/2001

MONDAY, THIS THE 4TH DAY OF JUNE, 2001

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (ADMN)

S/Shri

1. Surender Singh
s/o Shri Ramphal
2. Smt. Chameli Devi
w/o Shri Chirangi
3. Shri Rakesh Kumar
w/o Shri Pyare Lal
4. Smt. Prem Vati
w/o Shri Kehar Singh
5. Shri Sadhu Ram
s/o Shri Mamchand
6. Smt. Usha Devi
w/o Shri Jashwant Singh
7. Smt. Pushpinder Kaur
w/o Shri Gavel Singh
8. Shri Chhabbi Nath Mehta
s/o Shri Mishri Shah
9. Shri Daroga Shah
s/o Shri Banarsi Shah
10. Laxman Singh
s/o Shri Bhim Singh
11. Rajesh Kumar
s/o Shri Chanderbhan
12. Daya Chand
s/o Shri Chobe Ram

Tent Mender
Ordnance Depot
Shakurbasti
New Delhi

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Tent Mender
Ordnance Depot
Shakurbasti, Delhi

13. Rambahadur
s/o Shri Mahesh Mehto -do-

14. Manohar Mal s/o Sh. Khem Chand -do-

15. Dhan Singh s/o Shri Dashrath Singh -do-

16. Brijlal s/o Shri Tulshi Ram -do-

17. Maha Singh s/o Shri Rati Ram -do-

18. Parkash s/o Shri Shri chand -do-

19. Suresh Kumar s/o Shri Puran Chand -do-

20. Shri Kartar Singh s/o Shri Hirbalal -do-

21. Omparkash s/o Shri Partap Singh -do-

22. B.K. Ghosh s/o Shri D.R. Ghosh -do-

23. Tulshi Das s/o Shri Parbhatalal -do-

24. Jagdish Pd s/o Shri Gariblal -do-

25. Manish Kumar s/o Shri Shayamlal -do-

26. Ramesh Kumar s/o Shri Sunehra Singh -do-

27. Faqueer Singh s/o Shri Khushal Singh -do-

28. Shanker Lal s/o Shri Lal Singh -do-

29. Ratan Chand s/o Shri Churu Ram -do-

30. Hemant Kumar s/o Shri Shyam Lal -do-

31. Smt. Kamaljeet Kaur
w/o Shri Joginder Singh -do-

32. Prem Devi w/o Shri Ranjeet -do-

33. Shri Rajesh s/o Shri Birbal -do-

34. Shri Ram Kishan s/o Ballu -do-

35. Sanjay Kumar s/o Shri Chhaju Ram -do-

contd...

36. Vinod Kumar s/o Shri
Puran Chand Tent Mender
Ordnance Depot
Shakurbasti, New Delhi

37. Charan Singh -do-
s/o Shri Lakhmi Singh

38. Paras Ram s/o Shri Jai Lal -do-

39. Devender Kumar -do-
s/o Shri S.P. Nanda

40. Raghbir Mehto -do-
s/o Shri Manger Mehto

41. Shri Om s/o Shri Sardari Lal -do-

42. Prabha Dayal -do-
s/o Shri Dinan Ram

43. Khem Singh s/o Shri Moti Singh -do-

44. Rakesh s/o Shri Ram Kumar -do-

45. Brij Lal s/o Shri Gurudin -do-

46. Prem Das s/o Shri Bhagat Ram -do-

47. Baljeet Singh -do-
s/o Shri Umrao Singh

48. Keshwar Shah -do-
s/o Shri ~~xxxxxx~~ Sahadot Shah

49. Har Singh s/o Shri Laxman Singh -do-

50. Bhawani Ram s/o Shri Bachhi Ram -do-

51. Ravinder Kumar s/o Shri Sakhi Chand -do-

52. Kishan Singh s/o Shri Padam Singh -do-
Shri Di

53. Madanpal Singh s/o Shri Shiv Karan Singh -do-

54. Yashpal s/o Shri Rampartap -do-

55. Shriniwas s/o Shri Phooleshwar Mehto -do-

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56. Haridutt s/o Shri Manphool Singh Tent Mender
Ordnance Depot
Shakurbasti
New Delhi

57. Govind Ram s/o Shri Kunda Ram -do-

58. Raju Vaishli s/o Shri J. Vaishli -do-

59. Raj Singh s/o Shri Singhram -do-

60. Bhim Singh Bhandari
s/o Shri Mohan Singh Bhandari -do-

61. Mahabir Singh s/o Shri Ram Singh -do-

62. Bakshi Ram -do-

63. Sodagar Singh s/o Shri Bhan Singh -do-

64. Khajan Singh s/o Shri Chandgi Ram -do-

65. Suraj Bhan s/o Shri Gaje Singh -do-

66. Smt. Kanta Devi w/o Sh. Ishwar Singh -do-

... Applicants

versus

Union of India : Through

1. The Secretary
Ministry of Defence
Army Headquarter, New Delhi
2. The Officer Commandant
Ordnance Depot, Shakurbasti, New Delhi ... Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard Shri B.S. Maine, learned counsel for the
applicants.

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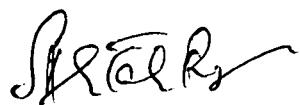
2. This application has been filed by Shri Surender Singh and 65 others who claim that they are working as Tent Menders with the respondents. Their grievance is that the respondents have failed to give them the same scale of pay as has been given to Tailors whose duties and functions are similar to them, i.e., Tent Menders. Learned counsel has also relied on the judgements of the Tribunal (Guwahati Bench) in Nripendra Mohan Paul & Ors. Vs. Union of India & Ors. (OA-158/94) decided on 19.10.1995 which has been followed by the Principal Bench in Satbir Singh & Ors. Vs. Union of India & Anr. (OA-1326/99) decided on 6.9.2000, copies placed on record. He has also relied on Annexure A-3 order dated 16.4.1999 issued by the respondents in which it has been, inter alia, stated that the duties of Tailors and Tent Menders are similar and, therefore, the recommendations were made that both these trades should be merged and formed into one category. Shri B.S. Maine, learned counsel has drawn our attention to the representation made by the applicants dated 16.10.2000 to respondent 2 followed by reminders. In these representations, they have prayed for similar benefits to be given as has been given in the judgments of the Tribunal in Guwahati Bench as well as the Principal Bench (supra).

3. Noting the above facts and circumstances and the submissions made by the learned counsel for the applicants, we consider it proper to dispose of the OA with the following directions:-

4. The respondents are directed to consider the claims of the applicants taking into account the benefits

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granted to applicants in OA-158/94 (Guwahati Bench) and OA-1326/99 (Principal Bench) of the Tribunal. In case they are rejecting the applicants' claims for upgradation of their pay scale, they shall do so by passing a detailed, reasoned and speaking order, giving the relevant provisions of law, rules and instructions they rely upon and also the distinguished ¹⁸ features in the case of the applicants, to those of the applicants in those cases. This shall be done within three months from the date of receipt of a copy of this order, with intimation to applicant 1, who shall in turn inform the other concerned persons. In the circumstances of the case, in case the applicants are aggrieved by the order, they are at liberty to pursue their ~~legal~~ ¹⁸ remedies as are available to them in accordance with law. No costs.



(Mr. S.A.T. Rizvi)
Member (A)



(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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